

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
03-05-2024 AT 10:30 AM**

**C.P. (IB)/43(HYD)2022  
AND  
IA(IBC) 936/2024 in C.P. (IB)/43(HYD)2022  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

Indian Overseas Bank

**...Petitioner**

**AND**

P. Sadguna & RCM Infrastructure Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**C.P. (IB)/43(HYD)2022**

Call on 10.05.2024.

**IA(IBC) 936/2024**

Learned Counsel Mr Peri Rama Krishna, for Resolution Professional present physically.

Mr N Sreedhar, Resolution Professional present physically.

This is an application to extend the moratorium period for 60 days. **For orders 10.05.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**